

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 5728 of 2020**

Burgi Tiu **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Binod Kumar Jha, Advocate
For the State : Mr. V.N. Jha, A.P.P.

02/10.09.2020 Heard Mr. Binod Kumar Jha, learned counsel for the petitioner and Mr. V.N. Jha, learned A.P.P. for the State.

So far as defect no. 5(e) is concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, defect no. 9(i) is concerned, the same is ignored.

Earlier the prayer for bail of the petitioner was rejected in in B.A. No. 1644/2020.

Learned counsel for the petitioner has stated that the petitioner has remained in custody for more than one year. It has been stated that on account of village politics the petitioner who is a Para Teacher has been implicated. It has further been stated that only one witness has been examined and three more witnesses are still left to be examined and considering the fact that there is no progress in the trial apart from the custody undergone by the petitioner he deserves to be released on bail.

Learned A.P.P. has opposed the prayer for bail made by the petitioner.

The allegation reveals that the petitioner had committed rape upon the 15 year old victim. On account of such act the victim had also become pregnant. Merely because a solitary witness has been examined and there has been no further progress in the trial the same would not implore this Court to reconsider the prayer for grant of bail to the petitioner in view of the gravity of the offence as alleged against the petitioner.

This application accordingly stands rejected.

(R. Mukhopadhyay, J.)